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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO.1113 OF 2012
Cuttack the 10th day of January, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)

S.K. Naik,
aged about 35 years,
S/o. Late Manu Naik,
At/P.o./P.S-Fategarh, Via-Bhapur,
Dist-Nayagarh,
At present working as Temporary Group-'D' Peon
In the office of Joint Director,
Central Govt. Health Scheme,
Unit-IV, A.G. Colony, (Old), Bhubaneswar,
Dist-Khurda.

...Applicant

(Advocate(s) for the Applicant M/s- B. N. Nayak, B.M. Bhuyan)

VERSUS

Union of India

1. Represented through
The Secretary,
Ministry of Health and Family Welfare
Department,
Nirman Bhawan,
New Delhi-110 001.
2. Dy. Accountant General,
O/o.Accountant General, Odisha,
At/P.o-Bhubaneswar,
Dist-Khurda.
3. The Director General (H.Q.),
C.G.H.Sccheme,
Room No.350, 'A' Wing,
Nirman Bhawan,
New Delhi.
4. The Joint Director,
Central Govt. Health Scheme,
Unit-IV, Old A.G. Colony,
Bhubaneswar,
Dist-Khurda.

... Respondents

(Advocate- Mr. B.K. Mohapatra) *Val*

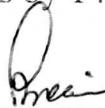
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ORDER(Oral)

MR.A.K.PANAIK, MEMBER(J)

Heard Mr. B.M. Bhuyan, Ld. Counsel for the applicant and Mr. B.K. Mohapatra, Ld. ASC on whom a copy of this O.A. has been served appearing for the Respondents. It reveals from the record that ventilating his grievances the applicant has made a series of representations vide Annexure-A/5 series dated 11.04.2004, 05.08.2011 and the last being dated 11.01.2012 addressed to the Director General (H.Q.) C.G.H. Scheme, Room No.350 (Respondent No.3) and having received no response moved this Tribunal in the instant O.A. It is submitted by Mr. Bhyuan that he would be satisfied if a direction is issued to Respondent No.3 to consider and dispose of the pending representation.

2. In view of this, without entering into the merit of the matter, we direct Respondent No.3 to consider and dispose of the representation dated 11.01.2012, if not yet disposed of, through a reasoned and speaking order within eight weeks from the date of receipt of this order under intimation to the applicant.
3. With the above observation and direction the O.A. is disposed of. No costs.
4. Send a copy of this order along with paper book to Respondent No.3 at the cost of the applicant for which Mr. Bhuyan undertakes to file requisites by 14.01.2013.


(R.C. MISRA)
MEMBER(A)


(A.K. PATNAIK)
MEMBER(J)

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